

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. II

Excise Appeal No. 50084 of 2020

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-168-173-19-20 dated 25.10.2019 passed by the Commissioner (Appeals), CGST & Central Excise, Indore)

M/s Nakoda Ferromet

11, Shakti Niwas, Office No. 19,
2nd Floor, 7th Khetwadi,
Mumbai – 400 004.

Appellant

VERSUS

**Joint Commissioner, CGST & Central Excise
Ujjain**

Ujjain Commissionerate,
29, Bharatpuri, Administrative Area,
Ujjain, Madhya Pradesh – 456 010.

Respondent

Appearance

Shri Stebin Mathew, Advocate – for the Appellant.

Shri Rakesh Agarwal, Authorized Representatives – for the
Respondent

CORAM:

**HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

Date of Hearing/Decision: **27/03/2023**

Order

Ashok Jindal

Appeal is allowed by way of remand. For order, see order of
date in Excise Appeal No. 52927 of 2019.

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

**(C.L. MAHAR)
MEMBER (TECHNICAL)**

RM

